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LOK SABHA

Monday, 27th September, 1954

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I).

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MESSAGES FROM THE RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of the Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1954, which was passed by the Lok Sabha at its sitting held on the 21st September, 1954 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excises and Salt (Amendment) Bill, 1954, which was passed by the Lok Sabha at 439 L.S.D.

its sitting held on the 20th September, 1954, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON ABSENCE OF MEMBERS

PRESENTATION OF FIFTH REPORT

Shri Altekar (North Satara): I beg to present the Fifth Report of the Committee on the Absence of Members from the Sittings of the House.

PUBLIC ACCOUNTS COMMITTEE

PRESENTATION OF NINTH REPORT

Shri B. Das (Jajpur-Keonjhar): I beg to present the Ninth Report of the Public Accounts Committee on the Appropriation Accounts (Defence Services), 1949-50 and 1950-51.

RELEASE OF MEMBER FROM JAIL

Mr. Speaker: I have to inform the House that I have received the following telegram from the Sub-Magistrate Nandikotkur:

"Shri Kandala Subrahmanyam, M.P. released from Central Jail, Bellary, 20th September, 1954."